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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
DELHI.

31.10.86

REGN. NO. OA 920/86

Shri L.T.Khemani Applicant

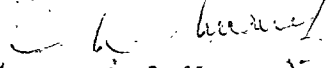
Vs.

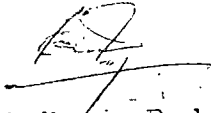
Union of India etc. Respondents

Applicant through Shri R.L.Sethi, counsel.

The learned counsel for the applicant requests that he may be allowed to withdraw the application in order to make a representation to the Government. Application is therefore allowed to be withdrawn with liberty to file a fresh application if so advised.

Application dismissed as withdrawn.


(Kaushal Kumar)
Member 31.10.86


(K. Madhava Reddy)
Chairman 31.10.86